

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) no. 03 of 2021

IN

Company Appeal (AT) No. 238 of 2018

IN THE MATTER OF:

Ankit Mittal

...Petitioner.

Versus

Ankita Pratisthan Ltd. & Ors.

...Contemnors.

Present:

**For Appellant: Mr. Kausik Chatterjee and Ms. Samridhi Solanki,
Advocates.**

**For Respondent: Mr. Ramji Srinivasan, Sr. Advocate with
Ms. Vanita Bhargava, Mr. Ajay Bhargava,
Ms. Wamika Trehan, Ms. Shipra Choudhry and
Ms. Joyti Prakash Sahu, Advocates for
Respondent No. 3 to 10.**

ORDER
(Virtual Mode)

01.02.2021 The Learned Counsel for the Applicant submits that in spite of the Judgment of this Tribunal, the Company is still being shown as amalgamated as can be seen from Annexure A-2 page 52. It is also stated that the Respondents have filed I.A. No. 2440 of 2020 for modification but they did not take it up before the Court.

Seen I.A. No. 2440 of 2020 filed. Mr. Ramji Srinivasan, Sr. Advocate submits that I.A. No. 2440 of 2020 has been filed and is yet to come up before the Tribunal.

Relist the present Contempt Case as 'Fresh Case' along with I.A. No. 2440 of 2020.

Registry to take steps. The present Contempt Case and the I.A. may be listed before appropriate Bench on **19th February, 2021**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)

Basant B./md.